



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



Mr. Justice Arun Mishra, Chairperson, NHRC, India calls for enhanced interactions among NHRIs

Mr. Justice Arun Mishra, Chairperson, National Human Rights Commission, NHRC, India has said that the National Human Rights Institutions of various countries have to work together to ameliorate the cause of human rights. For this, he said that the exchange of best practices through interactions on regular intervals among the NHRIs itself will be a best practise to begin with in this direction.

Justice Mishra was addressing the six member high level delegation of Human Rights Commission of the Maldives, led by its President Mariyam Muna, who came on a two day visit to the NHRC, India from 24th to 25th May, 2022.

During the course of interactions, the visiting delegates were given an insight into the mandate, jurisdiction and functioning of the NHRC, India through its various Divisions, including the Law, Investigation, Research, Training, Media & Communication and Publications.

Besides, making a presentation on the functioning of their Commission, the visiting delegation

highly appreciated the complaint management system, HRC Net Portal, as well as the payment of monetary relief to the victims of human rights violations on the recommendation of the NHRC, India by various Public Authorities.

They also showed keen interest in the Investigation and spot enquiries, Training Programmes, Research, Media & Communication and Publication practices of the NHRC, India towards the promotion and protection of human rights and building awareness about the same.

The delegates, besides seeing the Parliament House, were also taken on a visit to the National Forensic Science University (Delhi) to have a firsthand understanding of forensic testing and analysis in Indian Forensic Laboratories of the cases investigated by the NHRC, India.

The other members of the delegation from the Human Rights



A meeting with the visiting delegation in progress

Commission of the Maldives included the Vice President, Dr. Ahmed Adham Abdulla, three Commissioners, Ms. Moomina Waheed, Ms. Aminath Shifaath Abdul Razzaq, Ms. Samaau Ahmed Najeed and Bureau Officer, Mr. Ali Ahmed Manik. The NHRC Members, Mr. Justice M.M. Kumar, Dr. D.M. Mulay and Mr. Rajiv Jain, Secretary General, Mr. D.K. Singh, DG (I), Mr. Santosh Mehra, Registrar (Law), Mr. Surajit Dey, Joint Secretaries, Mrs. Anita Sinha & Mr. H.C. Chaudhary and other senior officers were present.

NHRC issues Advisory to prevent, minimise and mitigate impacts of Environmental Pollution and Degradation on Human Rights

The National Human Rights Commission, NHRC, India, headed by Mr. Justice Arun Kumar Mishra, has issued an Advisory to the Centre and the State Governments to prevent, minimise and mitigate impacts

of Environmental Pollution and Degradation on Human Rights. The Commission has finalized the Advisory in consultation with the domain experts by examining the effects of air & water pollution and ecological degradation on enjoyment

of basic human rights.

Issuing the Advisory, the Commission has observed that in spite of having one of the world's best statutory and policy framework for environment protection, India is

**“It is health that is real wealth and not pieces of gold and silver.”
– Mahatma Gandhi**

experiencing a serious problem of air and water pollution and ecological degradation causing impediments in the enjoyment of basic human rights.

The Commission, in a letter through its Secretary General, Mr. Devendra Kumar Singh to the Secretaries of concerned Union Ministries/Departments, Chief Secretaries of States and Administrators of Union Territories and the Registrar of all High Courts, has asked for the implementation of its recommendations in the Advisory and sought Action Taken Report within three months.

The Advisory has focused on five key areas for action by the Centre and State Governments. These include: Punishment of polluters and violators of environmental laws; Prevention and minimization of vehicular pollution; Processing of proposals seeking clearances/approvals mandated by various environmental laws in an informed, transparent and non-partisan manner; Measures required for development, promotion, propagation and replication of cost effective innovative measures to prevent, minimise and mitigate environmental pollution and degradation & strengthening and capacity building of local bodies.

Some of the important recommendations, among others, are as follows:

- The Union and State Governments should make efforts to ensure effective and expeditious punishment of polluters and violators of environmental laws. These efforts should include strengthening of Pollution Control Boards (PCBs) and other regulatory authorities;
- Creation of separate Investigation and prosecution wings in Pollution Control Boards and regular training of the staff;
- Making it mandatory for the Pollution Control Boards to include in their annual reports a chapter containing details of investigation of

cases;

- State Governments should undertake annual performance audit of the State Pollution Control Boards by independent expert auditors;
- The State Judicial Academies, State Legal services Authorities and District Legal Services Authorities in collaboration with the Pollution Control Boards should organize workshops, seminars and training programs on various provisions of environmental laws and harmful impacts of pollution and environmental degradation for all stakeholders;
- High Courts should establish Special Environmental Courts and ensure speedy trial of the cases involving violation of environmental laws;
- Creation of separate Investigation and prosecution wings in Pollution Control Boards and regular training of the staff;
- The Centre and State Government should monitor performance of agencies entrusted to issue pollution under control (PUC) certificates and take appropriate punitive measures in case of false, fabricated or fraudulent certificates;
- The Centre should endeavour to complete, as early as possible, the ongoing project to establish a geographical information system (GIS) based Decision Support System (DSS) containing updated layers on each parameter considered for grant of Consent to Establish/Operate and Environmental/Forest/Wildlife/Coastal Regulation Zone Clearances;
- The DSS for processing of applications seeking prior consent/clearance should have a section on environment management knowledge, containing details of all available best practices on prevention, minimization and mitigation of environmental pollution and degradation;
- The Union and State Governments should create public awareness through print, electronic and social media about best practices

on prevention, minimization and mitigation of environmental pollution and degradation;

- Each Local Body should establish an environmental cell to plan, supervise and monitor various activities to prevent, minimize and mitigate environmental pollution/degradation and for waste management;
- The State Finance Commissions may undertake assessment as to requirement of funds by local bodies.

Earlier, chairing the Commission's first Core Advisory Group meeting on Environment, Climate Change and Human Rights on 23rd March, 2022, the NHRC Chairperson, Mr. Justice Arun Mishra, had expressed serious concerns over the degrading environment and said that despite rules and laws, the ground situation was not improving.

The meeting, moderated by Mr. H.C Chaudhary, Joint Secretary, NHRC was attended, among others, by the NHRC Members, Mr. Justice M.M. Kumar, Mrs. Jyotika Kalra, Dr. D.M. Mulay, the then Secretary General, Mr. B. Pradhan, Registrar (Law), Mr. Surajit Dey, Joint Secretary, Mrs. Anita Sinha, Core Group Members, Dr. M.C. Mehta, Mr. R.R. Shami, IAS (Retd), Mr. Niranjana Dev Bharadwaj, Adjunct Professor, Dr. Promode Kant IFS (retd.), Prof. N.H. Ravindranath, Mrs. Patricia Mukhim and Mr. Sundaram Verma.

Mr. Neelesh Kumar, Joint Secretary, Ministry of Environment, Forests & Climate Change, Dr. Prashant Gargava, Member Secretary, Central Pollution Control Board, Mrs. Padma S. Rao, Chief Scientist, CSIR-NEERI, Nagpur, Mr. B. Rath, Technical Expert, National Rainfed Area Authority and Mr. R.K. Dogra, Deputy Director, ICFRE also shared their views in the meeting organized in hybrid mode.

NHRC approved two research studies on migrant workers

The Commission has approved two research studies. These are:

a. "Identifying Human Rights Issues and Problems and Developing Policy framework for providing Social Security and Healthcare to Migrant Workers". This was undertaken by Pondicherry University, Puducherry. The Principal Investigator is Dr. R. Kasilingam, Professor, Department of Management Studies, Pondicherry University, Puducherry. This project was commissioned in

October, 2019 and completed in May, 2022. The objectives of the study were to examine the responsible factors for inter-state migration, the employment pattern, wage rates, working conditions and human rights violations faced by migrant workers. The scope of the study was Karnataka, Kerala and Tamil Nadu.

b. The second research study "Unheard voices of silent growing majority: An assessment of social security and health risks among women migrant workers of

Rajasthan" was undertaken by Dr. Shaizy Ahmed, Assistant Professor, Department of Social Work, Central University of Rajasthan, Rajasthan. This was commissioned in October, 2019 and completed in May, 2022. The objectives of the study were to examine the social security benefits, risks associated with workplaces, and occupational health of migrant women engaged in unorganised sector. The scope of this study was in selected districts of Rajasthan namely, Jaipur, Ajmer and Jodhpur.

Suo Motu Cognizance

The Commission took suo motu cognizance in fourteen cases of alleged human rights violation reported by the media during May, 2022 and issued notices to the concerned authorities for reports. Summary of these cases are as follows:-

Acute water crisis (Case No.2861/30/3/2022)

The media reported on 2nd May, 2022 that due to acute shortage of water in Dandichi Bari village in Nasik district of Maharashtra, the villagers have to struggle daily for a drop of water. The women have to walk a kilometer and a half every summer, from March to June, to fetch water from a nearly dry stream at the bottom of a hill taking a lot of time and patience to fill the pots. Reportedly, families now hesitate to get their daughters married off to men from this village.

The Commission has issued notices to the Chief Secretary, Government of Maharashtra and the Secretary, Union Jal Shakti Ministry calling for a detailed report in the matter.

Rape of a gang rape victim at a police station (Case No.11937/24/47/2022)

The media reported on 4th May, 2022 that a 13 year old girl was raped by the in-charge of police station in the Lalitpur district of Uttar Pradesh when she went to register an FIR about her gang rape.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Uttar Pradesh calling for a report.

Murder of a Dalit man for interfaith marriage (Case No.858/36/2/2022)

The media reported on 6th May, 2022 that a 25-year-old man was brutally killed in broad public view at Saroornagar in Hyderabad by his wife's brother and another person in a case of suspected honour killing on 4th May, 2022. Reportedly, the girl's family was opposed to her inter-faith relationship and marriage.

The Commission has issued notices to the Chief Secretary and Director General of Police, Telangana calling for a detailed report in the matter.

Illegal detention and torture of juveniles (Case No.1504/12/46/2022)

The media reported on 6th May, 2022 that four juveniles were illegally detained in police custody on suspicion of theft in Tikamgarh district of Madhya Pradesh since 30th April, 2022. The news report also revealed that the juveniles were chained by the police and there were injuries on their bodies indicating torture by police.

The Commission has observed that the juveniles cannot be detained in a police station, and they should have been produced before the

Juvenile Justice Board within 24 hours of their arrest.

Accordingly, notices have been issued to the Government of Madhya Pradesh through its Chief Secretary and the Director General of Police calling for a detailed report in the matter.

Torture of a woman by police personnel (Case No.12082/24/47/2022)

The media reported on 6th May, 2022 that the police personnel of Mehrauli Police Station in Lalitpur District of Uttar Pradesh subjected a woman to extreme torture by stripping her and brutally beating with a belt on the allegations of a theft in the house of police officer when she was working as a domestic help.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report in the matter including the action taken against the Police officer, and relief granted to the victim.

Contaminated groundwater near landfill sites (Case No.2965/30/0/2022)

The media reported on 9th May, 2022 that groundwater is getting contaminated dangerously near the landfill sites in Bhalswa, Ghazipur and Okhla and the engineered sanitary landfill at Bawana in Delhi.

Considering the reported ground water contamination a major threat to the health and environment, the

Commission has issued notices to the Secretary, Union Jal Shakti Ministry, Chief Secretary, Delhi Government and Chairman, Central Pollution Control Board, CPCB, calling for detailed reports. It should include the steps being taken or proposed to be taken to deal with the problem.

**24 deaths in fire incident
(Case No.2994/30/9/2022)**

The media reported on 15th May, 2022 that as many as 27 people died in a major fire in a four-storey office in Mundka, Delhi on 13.05.2022. Reportedly, this fire incident has once again established that the city authorities have learnt little from similar incidents in the past that exposed the utter lack of fire safety mechanisms and the gaping holes in their implementation.

The Commission has issued notice to the Chief Secretary, Government of NCT of Delhi to submit including action taken against the authorities and status of disbursement of the relief, if any.

**Attack on a Dalit groom riding a horse
(Case No.1580/12/34/2022)**

The media reported on 17th May, 2022 that a group of people attacked a wedding procession of a Scheduled Caste family in Rajgarh district of Madhya Pradesh on 15th May, 2022. Reportedly, they were opposed to the groom riding a horse and use of DJ in the wedding procession. The brother of the bride had already requested security from the police in view of the threats.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Madhya Pradesh calling for a detailed report in the matter including action taken against the miscreants and relief granted to the aggrieved family.

**Murder inside a juvenile home
(Case No.2231/20/14/2022-DH)**

The media reported on 19th May, 2022 that a 20 year old inmate of a Juvenile Home was killed by the fellow inmates in Transport Nagar, Jaipur, Rajasthan on 17th May, 2022. Reportedly, he was killed in the night and the incident was noted

in the morning. The CCTV cameras installed in the juvenile home were also not working.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Rajasthan calling for a detailed report in the matter.

**Fire resulting in death & destruction
(Case No. 3100/30/5/2022)**

The media reported on 20th May, 2022 that in yet another major fire incident in the National Capital, a 42-year-old man died and six others, including a woman, suffered burn injuries on 19th May, 2022. The incident happened on the first floor of the building in a residential area of Mustafabad where electrical items such as inverters and stabilisers were being made. The factory was reportedly being run without a licence.

The Commission has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police, Delhi calling for a detailed report in the matter.

**Hooch Tragedy
(Case No.2272/4/2/2022)**

The media reported on 25th May, 2022 that at least six persons have died and twelve fell ill after consuming spurious liquor in Aurangabad and Gaya districts of Bihar. Reportedly, earlier, in a similar incident in Madhepura, a number of people had died.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter.

**Children testing HIV+ after blood transfusion
(Case No.1620/13/17/2022)**

The media reported on 26th May, 2022 that after blood transfusion, 4 children became HIV positive and one of them died in Nagpur, Maharashtra. Reportedly, they were being treated for Thalassemia for which Nucleic Acid Test, NAT tested blood has to be transfused but in the absence of the facility, they were

transfused with contaminated blood.

The Commission has issued a notice to the Chief Secretary, Government of Maharashtra, calling for a detailed report in the matter.

The report is expected to include action taken or proposed to be taken, against the erring public servants/officials if found guilty. A notice has also been issued to the Secretary, Food and Drug Department, Government of Maharashtra, to submit its report regarding preliminary investigation and the criminal proceedings initiated in the matter.

**Suicide by women during a police raid at their house
(Case No.13578/24/8/2022)**

The media reported on 27th May, 2022 that a woman and her two daughters consumed poison during a police raid at their house in Bachaud village, Baghpat, Uttar Pradesh on 25th May, 2022.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report in the matter including present status of the investigation of the case and whether any relief has been granted to the family of the victims.

**Illegal health care facilities
(Case No.2325/4/22/2022)**

The media reported on 27th May, 2022 that a large number of Hospitals, Clinics and Nursing Homes are running illegally without any registration in Munger district of Bihar in spite of specific law passed by the State Government in 2013. Reportedly, out of 40 private hospitals running in the district, only four are lawfully registered.

The Commission has issued notices to the Chief Secretary, Government of Bihar, Secretary, Union Ministry of Health & Family Welfare, Chairman, National Medical Commission, calling for detailed reports in the matter including steps taken/proposed to be taken against the illegally running clinical establishments in the region.

Cases of Human Rights Defenders (HRDs)

The Commission registered 02 case of alleged harassment of Human Rights Defenders (HRDs) during the month of May, 2022. Summaries of these cases are as under:-

Harassment on the social media post (Case No. 3103/30/4/2022)

Allegedly, a Dalit rights activist and Associate Professor in Delhi University Dr. Ratan Lal was arrested by the Delhi Police for his social media post. The

Professor Lal and his family have also been threatened for the post. The matter is under consideration of the Commission.

Fabricated Case (Case No. 1609/25/11/2022)

Allegedly, a fabricated case was filed against a Human Rights Defender in District Malda, West Bengal. The Commission has called for a report from the Superintendent of Police.

Recommendations For Relief

Apart from the number of cases taken up daily, including 30 cases by the Full Commission, 81 cases by the Double Bench-II and 50 cases by the Double Bench-III in May, 2022. The Commission recommended monetary relief amounting to a total of ₹42,00,000/- for the victims or their NoK in 13 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	16976/24/28/2020-AD	Alleged Death in Judicial Custody	300000	Uttar Pradesh
2	3651/4/23/2018-JCD	Death in Judicial Custody	300000	Bihar
3	2764/30/3/2018-JCD	Death in Judicial Custody	300000	Delhi
4	3130/30/5/2018-JCD	Death in Judicial Custody	500000	Delhi
5	2283/13/19/2018-JCD	Death in Judicial Custody	500000	Maharashtra
6	35653/24/1/2019-JCD	Death in Judicial Custody	250000	Uttar Pradesh
7	967/25/11/2019-JCD	Death in Judicial Custody	500000	West Bengal
8	296/30/5/2018-PCD	Death in Judicial Custody	500000	Delhi
9	506/11/1/2017-PCD	Death in Judicial Custody	300000	Kerala
10	1379/18/30/2020	Lack of Proper Medical Facilities in the State	50000	Odisha
11	7979/24/51/2020	Medical Negligence	500000	Uttar Pradesh
12	142/24/54/2021-WC	Rape	100000	Uttar Pradesh
13	9349/24/78/2019-WC	Rape Outside Police Station	100000	Uttar Pradesh

Payment of Relief on NHRC Recommendations

The Commission closed 30 cases, either on receipt of the compliance report and proof of payment from the public authorities, or by giving some other observations/directions and it has recommended an amount of total ₹96,50,000/- to the victims of human rights violations or their next of kin. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	1791/4/8/2017-JCD	Death in Judicial Custody	300000	Bihar
2	2050/4/10/2019-JCD	Death in Judicial Custody	200000	Bihar
3	2096/4/26/2019-JCD	Death in Judicial Custody	450000	Bihar
4	3209/4/39/2019-JCD	Death in Judicial Custody	500000	Bihar
5	1857/7/6/2017-JCD	Death in Judicial Custody	300000	Haryana
6	1066/34/7/2017-JCD	Death in Judicial Custody	300000	Jharkhand
7	1711/34/16/2018- JCD	Death in Judicial Custody	150000	Jharkhand
8	1719/13/19/2017- JCD	Death in Judicial Custody	300000	Maharashtra
9	618/13/28/2018-JCD	Death in Judicial Custody	200000	Maharashtra
10	13/16/5/2018-JCD	Death in Judicial Custody	300000	Mizoram
11	1454/18/8/2020-JCD	Death in Judicial Custody	375000	Odisha
12	2368/20/14/2017- JCD	Death in Judicial Custody	300000	Rajasthan
13	1656/22/13/2016-JCD	Death in Judicial Custody	300000	Tamil Nadu

14	945/36/0/2016-JCD	Death in Judicial Custody	300000	Telangana
15	945/36/0/2016-JCD	Death in Judicial Custody	300000	Telangana
16	11818/24/60/2017- JCD	Death in Judicial Custody	200000	Uttar Pradesh
17	16376/24/48/2015- JCD	Death in Judicial Custody	800000	Uttar Pradesh
18	29119/24/35/2017- JCD	Death in Judicial Custody	300000	Uttar Pradesh
19	3183/24/22/2019- JCD	Death in Judicial Custody	400000	Uttar Pradesh
20	1381/4/19/2013-ED	Death in Police Encounter	300000	Bihar
21	659/25/9/2018-DH	Custodial Death in Juvenile Home	200000	West Bengal
22	172/33/5/2018	Attempted Murder	1200000	Chhattisgarh
23	1285/30/5/2018	Attempted Murder	400000	Delhi
24	19778/24/20/2020	Abuse of Power	50000	Uttar Pradesh
25	1969/18/6/2020	Death Due to Electrocution	300000	Odisha
26	6953/30/2/2015	Failure in Taking Lawful Action	50000	Delhi
27	9046/24/54/2020	Inaction by The State Government/Cen Tral Govt. officials	100000	Uttar Pradesh
28	6616/24/61/2018	Malfunctioning of Medical Professionals	200000	Uttar Pradesh
29	677/25/13/2020	Maternity Health Care	375000	West Bengal
30	1883/7/8/2019	Murder by Anti Social Elements	200000	Haryana

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some cases are as under:

Medical Negligence (Case No. 677/25/13/2020)

The Commission received a complaint that a pregnant woman died as Doctor on duty did not attend her at Lalbagh Sub- Divisional Hospital on 8th February, 2020.

Pursuant to the directions of the Commission, the Govt. of West Bengal informed that a departmental inquiry has been initiated against the doctor and the copy of the Enquiry Committee has also been sent to the West Bengal Medical Council for necessary disciplinary action.

The Commission observed that the state is vicariously liable for the negligence and recommended that it pay Rs.3,75,000/- as monetary relief to the NoK of the deceased victim, which was paid.

Suicide in judicial custody (Case No.1454/18/8/2020-JCD)

The Commission received an intimation regarding the death of one female Under Trial Prisoner, aged 38 years, on 9th May, 2020, by consuming phenyl. The deceased was in custody of Sub Jail -Jeypore, District- Koraput, Odhisha

The enquiry Magistrate concluded that a female warder was negligent in performing her duty, which lead to the incident.

Accordingly, the Commission recommended that the Govt. of Odisha to pay Rs.3,75,000/- as monetary relief to the NoK of the deceased prisoner, which was paid.

Terminal dues and pension (Case No.460/25/27/2022)

It was alleged by the complainant that he had retired on 30th June, 2020 from the post of Teacher-in-Charge of Diasi High School. He had submitted all the documents to the office of the DI (SE) Paschim Medinipur for getting his retiral benefits. However, he

could not get his terminal dues and pension.

After the notice of the Commission, the Addl. Secretary, Home & Hills Affairs, Government of West Bengal reported that his ePPO has been generated vide PPO No. 12022020220107 dated 19.02.2022.

Death of three mining labourers (Case No.1195/34/12/2020)

A human rights defender had referred a news report alleging that in a mining accident three labourers died in district Koderma.

Pursuant to the directions of the Commission, the Superintendent of Police, Koderma informed that a case Crime No. 84/2019 dated 10.11.2019 u/s 287/337/338/304A/34 IPC was registered in the matter and a chargesheet had been filed in the Court. Further, the Dy. Commissioner, Koderma informed that the owner of stone mine has made payment of of Rs. 10 lakh each to the NOK of deceased victims as compensation.

From Investigation Files

During May, 2022, total 230 cases were processed including 7 spot enquiries, 144 Judicial Custodial Deaths, 26 Police Custodial Deaths, 28 Encounter Deaths and 25 Fact Finding Cases.

Spot enquiries

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S.N.	Case Number	Allegations	Date of visit
1.	829/30/2/2022	Inaction by local police of Delhi related to use of complainant photography in pornographic videos.	2nd-6th May, 2022
2.	2559/4/32/2020-AD	NHRC Member, Dr. D.M. Mulay accompanied by senior officers of the Commission visited District Jail, Chapra, Bihar in connection with a case of death of an under trial prisoner due to poisoning. He also took stock of the facilities in the jail for the prisoners	4th-5th May, 2022
3.	825/18/24/2022	Death of a tribal youth due to brutal assault by police in Districts of Jajpur & Cuttack of Odisha.	9th- 13th May, 2022
4.	187/34/23/2022	Corruption by the jail officials of Jamgarh Jail, Chatra, Jharkhand	9th -13th May, 2022
5.	2835/30/1/2022	Closing of Shelter homes by the Delhi Urban Shelter Improvement, Govt. of NCT of Delhi leaving homeless without a place stay in Turkman area of Central Delhi.	10th-13th May, 2022
6.	2994/30/9/2022	Death of 27 people in a major fire in a building in Mundka of North Delhi.	16th-20th May, 2022
7.	4461/25/17/2021	Police inaction on the social boycott of villagers of Morjunglepur in the Districts of Puralia and Birbhum of West Bengal by a tribal organization.	30th May – 4th June, 2022

West Bengal Post Poll Violence enquiry

The Calcutta High Court ordered formation of a three-member committee to examine complaints of people displaced during the 2021 post-poll violence. They included a Member from NHRC and SHRC, and the Member-Secretary of State Legal Services Authority to enquire into complaints of displaced persons.

The NHRC Member, Mr. Rajiv Jain represented the Commission in the committee, which went for enquiry to West Bengal from 11th to 16th May, 2022.

Mr. Devendra Kumar Singh joins NHRC as its new Secretary General

Mr. Devendra Kumar Singh joined the National Human Rights Commission, NHRC, India as its new Secretary General on 2nd May, 2022. He is a Kerala Cadre Indian Administrative Service officer of 1989 batch. Prior to joining the Commission, he was holding the charge of Secretary, Union Ministry of Cooperation.

Mr. Singh is M.Sc. (Applied Geology) from IIT, Roorkee and MPhil in the same field from the JNU, Delhi. Later, he did MBA (Public Policy) from International Centre for Promotion of Enterprises, ICPE Slovenia.

As an IAS officer, he has held several important assignments both in the Government of Kerala and the Centre and has won several awards. His last assignment in the Government of Kerala was Agricultural Production Commissioner and Additional Chief Secretary (2018-2020).



Snippets

- On 4th May, 2022, NHRC Member, Dr. D.M. Mulay deliberated on 'Disability Rights' while attending online dialogue on advancing role of NHRIs for vulnerable during COVID-19.
- On 4th May, 2022, a team of Manipur State Human Rights Commission visited the NHRC to understand the composition and functioning of the Commission.
- On 11th May, 2022, Media & Communication Wing of NHRC held online human rights workshop with the Nehru Yuva Kendra Sanghathan for the senior officers', field functionaries and programme assessed of Telangana & Lakshadweep.
- On 21st May, 2022, NHRC Chairperson, Mr. Justice Arun Mishra, Members, officers & staff took the anti-terrorism pledge in run up to the 'Anti-Terrorism Day'.

This Newsletter is also available on the Commission's website www.nhrc.nic.in
NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

Printed & Published by Devendra Kumar Singh, Secretary General, NHRC on behalf of the National Human Rights Commission and
Printed at Viba Press Pvt. Ltd., C-66/3, Okhla Indl. Area, Phase-II, New Delhi-110020 and published at National Human Rights Commission, Man
Adhikar Bhawan, Block-C, GPO Complex, INA, New Delhi-110023, **Editor: Jaimini Kumar Srivastava, Dy. Director (M&C), NHRC**
Editor's Contact Ph.: 91-11-24663281, E-mail: dydir.media.nhrc@nic.in